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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.89/95 in OA No.1981/92

New Delhi this the 18th day of July, 1995.

Hon'ble Mr.Justice S.C.Mathur, Chairman
Hon'ble Mr.K.Muthukumar, Member(A)

Mehra Singh MES No.372014
S/o Shri Ram Chander,
R/o Quarter No.T-2/ Kabul Lane
Delhi Cantt. ... Applicant
(BY ADVOCATE SHRI S.S.TIWARI)

vs.

1. Sh.K.R.Nambiar
Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Col.P.K.Chatterjee,
Commander Works Engineer
(Utilities),
Delhi Cantt.
3. Brig. K.P.Pandya,
Estate Officer,
Station Hqrs.
Delhi Cantt-10. ... Respondents

(SH.A.KUMAR, PROXY COUNSEL
FOR SHRI M.K.GUPTA, COUNSEL
FOR THE RESPONDENTS)

ORDER(ORAL)

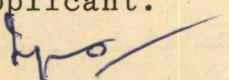
JUSTICE S.C.MATHUR:

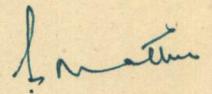
The applicant filed the present contempt application on the allegation that despite Tribunal's order dated 27.5.1993 passed in OA No.1981/92, the respondents recovered from him market rent instead of normal licence fee which was directed to be charged by the Tribunal. The respondents have not disputed the fact that instead of normal licence fee, market rent had been charged from the applicant. It is also not disputed that the respondents have now refunded the excess amount to the applicant. The respondents have tendered unqualified apology for their action. The applicant is satisfied with the compliance made by the respondents. However, the learned counsel for the applicant has submitted that in view of the harassment caused to the applicant, he is entitled to costs from the

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respondents. We find substance in the submission of the learned counsel for the applicant.

2. In view of the above, the contempt application is consigned to records and the notices issued to the respondents are hereby discharged. The respondents shall, however, pay Rs.500/-(five hundred only) as cost to the applicant.


(K. MUTHUKUMAR)
MEMBER(A)


(S.C. MATHUR)
CHAIRMAN

sns